

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject:- Redefining the territorial limits/jurisdiction of the Munsiff Courts at Mahanpur, Billawar and Basohli.

NOTIFICATION

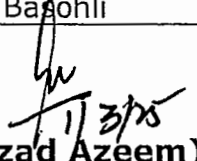
No.: 646 of 2025/RG

Dated: 01.03.2025

In supersession of High Court Order No. 50 of 2025/RG dated 04.01.2025 and all notifications/orders issued earlier, so far they pertain to aforementioned subject, the High Court of J&K and Ladakh, in exercise of the powers vested under Section 22 of the Civil Courts Act, 1977, is pleased to re-define the existing territorial limits/jurisdictions of the following courts as stated against each:

S. No.	Name of the Court	Territorial limit/Jurisdiction
1.	Court of Munsiff, Billawar	Revenue limits of Tehsil Billawar.
2.	Court of Munsiff / Additional Special Mobile Magistrate, Billawar.	Revenue limits of Tehsil Ramkot and Lohai Malhar
3.	Court of Munsiff, Mahanpur	Revenue limits of Tehsil Mahanpur
4.	Court of Munsiff, Basohli	Revenue limits of Tehsil Basohli


By Order.


(Shahzad Azeem).
Registrar General
Dated: 01.03.2025

No.: 10233-71 /RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu;
4. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. Principal District and Sessions Judge, Kathua;
9. Deputy Commissioner, Kathua;
10. CPC, e-Courts, High Court of J&K and Ladakh, Jammu
11. Munsiff, Billawar;
12. Munsiff/Additional Special Mobile Magistrate, Billawar;
13. Munsiff, Mahanpur;
14. Munsiff, Basohli;
..... for information and necessary action.
15. Manager, Government Press, Jammu for publication in the gazette.
16. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
17. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
18. Order File.


Registrar General